

RESERVE BANK OF INDIA EMPLOYEES' GRATUITY AND SUPERANNUATION FUND REGULATIONS, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of the Reserve Bank of India Employees' Gratuity and Superannuation Fund Regulations, 1975 (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [*Placed in Library. See No. LT-9120/75*]

RUBBER BOARD (SERVICE) AMENDMENT RULES, 1974, CARDAMOM (AMENDMENT) RULES, 1975 AND CERTIFIED ACCOUNTS OF THE CARDAMOM BOARD, ERNAKULAM, FOR 1972-73 AND AUDIT REPORT THEREON

SHRI VISHWANATH PRATAP SINGH: I beg to lay on the Table—

- (1) A copy of the Rubber Board (Service) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 69 in Gazette of India dated the 18th January, 1975, under sub-section (3) of section 25 of the Rubber Act, 1947. [*Placed in Library. See No. LT-9121/75.*]
- (2) A copy of the Cardamom (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 148 in Gazette of India dated the 1st February, 1975, under sub-section (3) of section 33 of the Cardamom Act, 1965. [*Placed in Library. See No. LT-9122/75.*]
- (3) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam, for the year 1972-73 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965. [*Placed in Library. See No. LT-9123/75.*]

12.08 hrs.

MESSAGES FROM RAJYA SABHA SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

“(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 5th March, 1975, adopted the following motion in regard to the Central and other Societies (Regulation) Bill, 1974:—

“That this House do recommend to Lok Sabha that Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, in the vacancy caused by the resignation of Shri Shankar Dev from the membership of the said Joint Committee and communicate to this House the name of the member so appointed by Lok Sabha to the Joint Committee”

2. I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.

(ii) ‘In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the All-India Services (Amendment) Bill, 1975, which has been passed by the Rajya Sabha at its sitting held on the 3rd March, 1975.’

(iii) ‘In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Former